### Statement

Assistance sanctioned- & Disbursed oy SIDBI in Each of the States of North East Region During the Last Three Years

(Rs. Crores)

	Assistance Under all Schemes					
	1995-96		1996-97		1997-98	
	Sanctioned	Disbursed	Sanctioned	Disbursed	Sanctioned	Disbursed
North Eastern						
Region						
Arunachal	1.82	1.05	0.83	0.91	1.48	1.67
Pradesh						
Assam	18.74	17.85	10.10	6.86	17.34	10.06
Manipur	2.33	2.30	2.12	2.09	2.53	2.42
Meghalaya	2.12	1.97	8.64	4.36	5.00	6.56
Mizoram	0,45	0.43	0.94	0.93	0.70	0.70
Nagaland	1.13	1.13	1.42	1.24	1.54	1.52
Tripura	3.96	3.40	4.82	4.78	4.07'	3.83
TOTAL	30.55	28.13	28.87	21.17	32.66	26.76

## सीमेंट का निर्यात ब उत्पादन

## 3574. श्री अखिलेश दासः

क्या उद्योग मंत्री यह बताने की कृपा करेंगे किः

- (क) देश में उत्पादित विभिन्न प्रकार के सीमेंट का कितना प्रतिशत निर्यात किया जा रहा है,
- (ख) घरेलु मांग के लिए कितना सीमेंट सुरक्षित रखा जा रहा है,
- (ग) क्या विदेशों में भारतीय सीमेंट की बढती मांग के संबंध में कोई अवलोकन किया गया है, और
- (घ) वर्ष 1997-1998 के दौरान सीमेंट के उत्पादन, मांग व निर्यात के संदर्भ में किए गए सर्वेक्षण का ब्यौरा क्या है?

उद्योग मंत्री (श्री सिकन्दर बख्त): (क) 1996-97 के दौरान , ,सीमेंट और विलंकर का कुल्ड़ निर्यात 2.7 मिलियन टन था जो विभिन्न प्रकार के सीमेंट के 76.22 मिलियन टन के कूल उत्पादन का लगभग 3.5% है।

- (ख) सीमेंट की घरेलु उपयोग की मात्रा निर्धारित नहीं है। इस समय सीमेंट की आपूर्ति मांग से ज्यादा है।
- (ग) और (घ) सीमेंट उद्योग पर कृतिक बल की सुचनानुसार निर्यात के अच्छे अवसर हैं, विशेषकर भारतीय उप महाद्वीप, मध्य पूर्व और दक्षिण पूर्व एशिया के देशों में 1 वर्ष 1997-98 के लिए इसने 79 मिलियन टन की मांग और निर्यात सहित 83.5 मिलियन टन के उत्पादन अनुमान को प्रोजेक्ट किया था।

# **Restructuring Plan for PSUs**

- 3575. SHRI GOVINDRAM MIRI: WiU the Minister of INDUSTRY be pleased to state:
- (a) whether his Ministry have asked different Ministries to submit restructuring plan of the Public Sector Undertakings under them;
  - (b) if so, the date fixed therefor;
- (c) whether ftny Ministry has submitted any restructuring plan of any PSU;

- (d) if so, the details thereof; and
- (e) the measures adopted/proposed to be adopted so as to reduce the losses of PSUs?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI SUKHBIR SINGH BADAL): (a) and (b) The Govt, have advised the Admn, Ministries to initiate specific steps for restructuring of the PSUs and report on a time bound basis.

- (c) and (d) A few Ministries have furnished status Note on Restructuring plan for individual PSUs which varies from one PSU to another. These include options like product diversification. Tech nology upgradation. Joint venture, etc.
- (e) Enterprise specific measures are adopted by the Administrative Ministries and the PSUs, such as formation of Joint Ventures, professionalisation of Boards, rationalisation of: Man' Power. modernisation, technology upgradation, infuiion of funds etc.

### Mine Accidents in the Country

3576. SHRI RAHASBIHARI BARIK: Will the Minister of LABOUR be pleased to state:

- (a) the number of mine accidents that occured in the country during each of the last three years. State-wise;
- (b) the number of casualities and labourers injured therein;
- (c) the amount of loss of revenue incurred on this account;
- (d) the amount of compensation and insurance provided to the victim and also other famUiet in case of death;
- (e) the details of the unsettled cases to whom compensation in yet to be paid,
- (0 the steps taken by GoverniacM to check/stop such incidents in the fiirtures?

THE MINISTER OF LABOUR (DR. STAYANARAYAN JATIYA): (a) and (b) A statement showing the number of

- mine accidents that occured in the country druing each of the last, three years. State-wise and the number of casualities and labourers injured in enclosed as annexure [See apeendix 184, Annexure No.
- (c) The information relating to loss of revertue iacurred on account of these aceodemts is not maintained.
- (d) ad (e) The amount of compensation is paid to the injured or families of the ileceased under the workmen's compensation Act, 1923 and the Employees State Insurance Corporation Act, 1948, the implementation of which falls under the jurisdiction of the State Government.
- (0 provisions for safety of person! employed in mines are contained in the Mines Act, 1952, and the Rules and Regulations framed thereunder. In addition, the Directorate General of Mines Safety also issues guidelines in the form of circulars to the Mine Managements for improving safety measures. These provisions are required to be complied with by the mine managements. The officer of the Directorate General of Mines Safety inspect of mines priodiocally to oversee the status of compliance with the safety provisions, and take aiction as provided for under the Mines Act, 1952. in case of default.

Besides the kgislative measures, the government is promoting safety through a number of other initiatives such as:-

- (a) conferences of safety in mines;
- (b) self-regulation by managemeiits;
- (c) workers' participation in safety management;
- (d) tripartite and bipartite reviews at various levels;
  - (e) training of work persons;
- (0 observance of safety weeks and safety compaigns;
  - (g) national safety awards (Mines).